

**Notice under Order XXI, Rule 53(1)(a) and (6) of the Code of Civil Procedure.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

.....DEFENDANT.

To,

(Name of judgment - debtor bound by the decree to be attached).

Whereas the plaintiff abovenamed has applied for execution of the decree (order) dated the ..... day of ..... 19 obtained by him against the defendant abovenamed by attachment of the decree for money passed by this Court in Suit No. .... of 19... wherein the defendant abovenamed is the plaintiff and you are the defendant;

Now take notice that the said decree for money is Suit No. .... of 19 has been attached by order of this Court under Order XXI, Rule 53(1)(a) of the Code of Civil Procedure and you are hereby directed to pay to the Sheriff of Bombay the sum of Rs. .... in order that the same may be applied in satisfaction of the decree in this suit for that amount including costs of execution.

Dated this ..... day of ..... 19 .

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Advocate for .....